



2026:AHC:20767

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3156 of 2026

Dayashankar Yadav

.....Petitioner(s)

Versus

State Of U.P. And 23 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Laxami Pati, Pavan Kumar
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard counsel the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioner has preferred the present writ petition inter-alia with the prayer to direct the Respondent No.3 namely Sub Divisional Officer, Phoolpur District Prayagraj to decide the Recall/ restoration application dated 23.07.2025 (Annexure No.5 to the writ petition) filed by the petitioner in Case No.12512 of 2025, Computerized Case No.T202502030212512 (Smt. Ramrati and others vs. Gram Sabha and others) under Section 24 of the U.P. Revenue Code, 2006, within stipulated period.
4. It is argued that the matter is pending since July, 2025 and considerable time has already been lapsed but till date no decision has been taken, hence the present writ petition.
5. Heard counsel for the parties and perused the record.
6. In the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present petition stands **disposed of finally** with a direction to the Respondent No.3 namely Sub Divisional Officer, Phoolpur District Prayagraj to consider and decide the aforesaid application in accordance with law expeditiously and preferably within a period of **three months** from the date of production of certified copy of

this order but certainly after giving opportunity to the parties concerned and without granting unnecessary adjournments to either of the parties, if there is no legal impediment.

(Prakash Padia,J.)

January 29, 2026
Swati